

ITEM NO.21

COURT NO.5

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SWM (C) No(s). 6/2021

IN RE : CHILDREN IN STREET SITUATIONS

( IA No. 25345/2022 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 6462/2022 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 6393/2022 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 25655/2022 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 165478/2021 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 25546/2022 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 25476/2022 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 19193/2022 - EXEMPTION FROM FILING O.T.  
 IA No. 2125/2022 - EXEMPTION FROM FILING O.T.  
 IA No. 25540/2022 - EXEMPTION FROM FILING O.T.  
 IA No. 42125/2022 - INTERVENTION APPLICATION  
 IA No. 26600/2022 - INTERVENTION/IMPLEADMENT  
 IA No. 42135/2022 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 25-04-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
 HON'BLE MR. JUSTICE B.R. GAVAI

For the parties : By Courts Motion  
 Mr. Gaurav Agrawal, AOR (A.C.)

FOR NCPCR Mr. K.M. Nataraj, ASG  
 Ms. Swarupama chaturvedi, AOR  
 Ms. Indira Bhakar, Adv.  
 Ms. Saumya Kapoor, Adv.  
 Ms. Himanshi Goel, Adv.

Union of India Mr. Aishwarya Bhati, ASG

Mr. B.V. Balram Das, AOR  
 Mr. G.S. Makker, AOR

Mr. S.K.Singhania, Adv  
 Mr. Varun Chugh, Adv  
 Mr. Bhuvan Kapoor, Adv.  
 Mr. G.S. Makker, AOR

Mr. Amrish Kumar, AOR  
 Mr. Raj Bahadur, AOR

Chhattisgarh Mr. S.C. Verma, Sr. AG  
 Mr. Sumeer Sodhi AOR

	Mr. Arjun Nanda, Adv. Mr. Gaurav Arora, Adv.
H.C. of Chhattisgarh	Mr. Apoorv Kurup, AOR Ms. Nidhi Mittal, Adv.
State of W.B.	Mr. Suhaan Mukerji, Adv. Mr. Vishaal Prasad, Adv. Mr. Nikhil Parikshith, Adv. Mr. Abhishek Manchanda, Adv. Mr. Sayandeep Pahari, Adv. PLR Chambers & Co.
State of Mizoram	Mr. Siddhesh Kotwal, Adv Ms. Ana Upadhyay, Adv Ms. Manya Hasija, Adv Mr. Akash Singh, Adv Ms. Preeti Singh, Adv. Mr. Nirnimesh Dube, AOR
State of Haryana	Ms. Bansuri Swaraj, AAG Dr. Monika Gusain, AOR
U.T. of J&K	Mr. G.M.Kawoosa, Adv. Ms. Taruna Ardhendhumauli Prasad, Adv.  Ms. Pinky Behera, AOR
State of Karnataka	Mr. V. N. Raghupathy, AOR
State of Assam	Ms. Diksha Rai, AOR Ms. Ragini Pandey, Adv. Mr. Ankit Agarwal, Adv.  Mr. Raghvendra Kumar, Adv. Mr. Anand Kr. Dubey, Adv. Mr. Nishant Verma, Adv. Mr. Rajiv Kumar, Adv. Mr. Simanta Kumar, Adv. Ms. Rajlakshmi Singh, Adv. Mr. Sunil Saraogi, Adv. Mr. Narendra Kumar, AOR
State of A.P.	Mr. Mahfooz A. Nazki, AOR Mr. Polanki Gowtham, Adv. Mr. Shaik Mohamad Haneef, Adv. Mr. T. Vijaya Bharkar Reddy, Adv. Mr. K.V. Girish Chowdary, Adv. Ms. Rajeshwari Mukherjee, Adv.
U.T. of Andaman & Nicobar Islands	Ms. G. Indira, AOR
State of Bihar	Mr. Manish Kumar, AOR

State of H.P.	Mr. Himanshu Tyagi, AOR
State of Arunachal Pradesh	Mr. Abhimanyu Tewari, AOR Ms. Eliza Bar, Adv.  Mr. Pai Amit, AOR
State of Manipur	Mr. Pukhrambam Ramesh Kumar, AOR Mr. Karun Sharma, Adv. Ms. Anupama Ngangom, Adv. Mr. Krishna Shree Deveen, Adv. Mr. Saurabh Choudhary, Adv.  Mr. Mahesh Thakur, AOR  Mr. V.G. Pragasam, AOR
UT of Puducherry	Mr. Aravindh S., AOR Ms. C. Rubavathi, Adv.  Ms. Mukti Chowdhary, AOR  Dr. Abhishek Atrey, AOR
State of Kerala	Mr. Nishe Rajen Shonker, AOR Ms. Anu K. Joy, Adv. Mr. Alim Anvar, Adv.  Mr. G. Prakash, AOR
State of Odisha	Dr. Anindita Pujari, AOR
State of Tripura	Mr. Shuvodeep Roy, AOR Mr. Ishaan Borthakur, Adv.
State of Gujarat	Ms. Deepanwita Priyanka, Adv.
State of Meghalaya	Mr. Avijit Mani Tripathi, AOR Mr. Upendra Mishra, Adv. Mr. T.K. Nayak, Adv. Mr. K.V. Kharlyngdoh, Adv. Mr. Daniel Lyngdoh, Adv.
State of Punjab	Mr. Anmol Rattan Sidhu, AG Mr. R.K. Rathore, Adv. Ms. Jaspreet Gogia, AOR
State of Rajasthan	Dr. Manish Singhvi, Sr. Adv. Mr. Arpit Parkash, Adv. Mr. Sandeep Kumar Jha, AOR

State of U.P. Ms. Garima Prashad, Sr. Adv./AAG  
 Mr. Rohit K. Singh, AOR.  
 Mr. Pritam Biswas, Adv.  
 Mr. Akshay Chowdhary, Adv.  
 Mr. Parth Yadav, Adv.

State of Telangana Mr. S. Udaya Kumar Sagar, AOR  
 Ms. Sweena Nair, Adv.  
 Mr. P. Mohith Rao, Adv.

State of T.N. Mr. V. Krishnamurthy, Sr. Adv./AAG  
 Dr. Joseph Aristotle S., AOR  
 Ms. Nupur sharma, Adv.  
 Mr. Shobhit Dwivedi, Adv.  
 Mr. Sanjeev Kumar Mahara, Adv.  
 Ms. Jessica Bhardwaj, Adv.

Mr. M.Yogesh Kanna, AOR

State of Nagaland Ms. K. Enatoli Sema, AOR  
 Mr. Amit Kumar Singh, Adv  
 Ms. Chubalemla Chang, Adv.

NCT Delhi Mr. Chirag M. Shroff, AOR  
 Mr. Amandeep Mehta, Adv.

State of Mah. Mr. Sachin Patil AOR.  
 Mr. Rahul Chitnis, Adv.  
 Mr. Aaditya A. Pande, Adv  
 Mr. Geo Joseph, Adv.  
 Ms. Shwetal Shepal, Adv.

State of Jharkhand Ms. Pragya Baghel, Adv  
 Ms. Pallavi Langar, AOR

State of Uttarakhand Mr. Saurabh Trivedi, AOR  
 Mr. Tanmay Agarwal, Adv.

Ms. Rachana Srivastava, AOR

State of M.P. Mr. Saurabh Mishra, AAG  
 Mr. Pashupati Nath Razdan, AOR  
 Mr. Rajesh Singh, Adv.  
 Ms. Sneh Bairwa, Adv.

Mr. Rajesh K. Singh, Adv.  
 Mr. Pashupathi Nath Razdan, AOR

Guwahati, P&H H.C. Mr. Abhimanyu Tewari, AOR

U.T. of Chandigarh Mr. Ankit Goel, AOR

Ms. Shobha Gupta, AOR

I.A.106490/2021  
R 3-4

Mr. Nishant Bahuguna, Adv

Mr. Romy Chacko, AOR

Ms. Astha Sharma, AOR  
Ms. Uttara Babbar, AOR  
M/S. Knc, AOR  
Mr. Ajay Pal, AOR  
Mr. Gopal Singh, AOR

M/s. Manoj Swarup And Co., AOR

Mr. B. V. Balaram Das, AOR  
Mrs. Swarupama Chaturvedi, AOR

Mr. Sanjay Kumar Visen, AOR

Mr. Sibor Sankar Mishra, AOR

Ms. Srishti Agnihotri, AOR

Mr. Nishanth Patil, AOR

Mr. Harish Pandey, Adv.  
Ms. Sanskriti Pathak, Adv.

Applicant

Mr. Salman Khurshid, sr. adv.  
Ms. Mohini Priya, AOR  
Mr. Ashish Kumar, Adv  
Ms Asifa Rashid Mir, Adv  
Ms. Sakshi Kotiyal, Adv

Mr. Gurmeet Singh Makker, AOR  
Ms. Mrinal Elker Mazumdar, AOR  
Ms. Indira Bhakar Adv.

Mr. Shiyas KR., Adv.  
Ms. Amiy Shukla, AOR

Mr. R.M. Patnaik, AOR

Ms. Meenakshi S. Kamble, Adv.  
Mr. Hitesh Kumar Sharma, Adv.  
Mr. Akhileshwar Jha, Adv.  
Mr. Subhash S. Kadam, Adv.  
Mr. Naresh Kumar, AOR

Mr. Kunal Chatterji, AOR  
Ms. Maitrayee Banerjee, Adv.  
Mr. Rohit Bansal, Adv.

Ms. Shristi Agnihotri, AOR

UPON hearing the counsel the Court made the following  
O R D E R

In view of the deficient and haphazard measures taken by different State Governments/Union Territories for rescuing Children in Street Situations (CiSS) and rehabilitating them, a direction was given to the State Governments/Union Territories, by an order dated 17.01.2022, to formulate a policy for the rehabilitation of CiSS, with the guidance of the NCPCR. On 21.02.2022, State Governments/Union Territories were directed to implement suggestions made by the NCPCR for formulating policy for rescuing and rehabilitating CiSS, subject to certain modifications that may be made. In case, the State Governments/Union Territories needed a deviation from the suggestions made by the NCPCR, they were permitted to approach the NCPCR.

We are informed that the State of Chhattisgarh had sought some modifications in the guidelines issued by the NCPCR. The NCPCR has already examined the modifications made by the State of Chhattisgarh. We are also informed that the States of Tamil Nadu and Delhi have formulated their schemes for rescuing and rehabilitating CiSS. The State Governments of Tamil Nadu and Delhi are directed to communicate a copy of their final schemes to the NCPCR. The State

Governments of Tamil Nadu and Delhi are further directed to implement the schemes that are formulated by them and take immediate steps for identifying and rehabilitating CiSS.

As it is clear that the other State Governments/Union Territories have not raised any objection nor have they sought any modification of the suggestions that were made by the NCPCR, we direct all the State Governments/Union Territories to implement the guidelines that were circulated by the NCPCR, by way of their compliance affidavit dated 17.02.2022, and take suitable steps for rescuing and rehabilitating CiSS, apart from the other stages suggested by the NCPCR, which are clear from the Bal Swaraj - CiSS web portal.

The said direction for complying with the suggestions made by the NCPCR shall be in place till the State Governments/Union Territories come up with policies of their own.

Status reports shall be filed by the State Governments/Union Territories within a period of two weeks from today.

List this matter along with IA No.53637/2022 on 09.05.2022 at the end of the Board.

(Geeta Ahuja)  
Court Master

(Anand Prakash)  
Court Master